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ITEM NO.18

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.)..... CRLMP NO(S).
17800/2016

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 18/01/2016
IN CRLA NO. 1159/2001 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD, LUCKNOW BENCH)

KANCHAN

PETITIONER(S)

VERSUS

TEEJU VERMA AND ORS

RESPONDENT(S)

(WITH APPLN. (S) FOR PERMISSION TO FILE SLP AND OFFICE REPORT)

Date : 11/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Sanjai Kumar Pathak, Adv.

Mr. Shailendra Singh, Adv.

Mr. Satyaveer Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner and
perused the relevant material.

Permission to file Special Leave Petition is
granted.

Delay condoned.

Exemption from filing O.T. is granted.

Permission to raise additional ground is granted.

Issue notice.

[VINOD LAKHINA]

COURT MASTER [ASHA SONI]

COURT MASTER